

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:78
ANSWERED ON:27.11.2012
EX-SERVICEMEN STATUS TO CAPF
Jeyadural Shri S. R.;Thamaraiselvan Shri R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the personnel of Central Armed Police Forces (CAPF) are demanding `ex-servicemen` status after retirement from their service;
- (b) if so, the details thereof;
- (c) whether the Government is considering to grant ex-servicemen status to the retired personnel of CAPF;
- (d) if so, the details thereof along with the benefits likely to accrue to them as a result thereof; and
- (e) the time by which a final decision is likely to be taken by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 78 FOR 27.11.2012.

(a) & (b): Yes, Madam. There has been a demand that the retired Central Armed Police Force (CAPF) personnel may be given the status of Ex-Servicemen to make them entitled for benefits entitled to the Ex-Servicemen of Defence Forces.

(c) to (e): The Cabinet Committee on Security (CCS) has approved on 01.11.2012 the proposal of this Ministry to declare the retired CAPF personnel as Ex-Central Armed Police Force personnel (Ex-CAPF personnel). The above status is expected to provide better identity, community recognition and thus higher esteem and pride in the society to the Ex-CAPF personnel. Based on such designation of Ex-CAPF personnel, the State Governments concerned may extend the other benefits to them on the lines of the benefits extended to the Ex-Servicemen of Defence Forces.